

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 698/GT/2020

Subject : Petition for revision of tariff of Farakka Super Thermal Power Station, Stage-I & II (1600 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.

Petition No. 429/GT/2020

Subject : Petition for approval of tariff of Farakka Super Thermal Power Station Stage-I&II (1600 MW) for the period from 1.4.2019 to 31.3.2024.

Petitioner : NTPC Limited

Respondents : WBSEDCL & 14 others

Date of Hearing : **2.11.2022**

Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present : Ms. Swapna Seshadri, Advocate, NTPC
Ms. Nilankita Banerjee, NTPC
Shri Prashant Chaturvedi, NTPC
Shri V. V Sivakumar, NTPC
Shri Buddy Ranganathan, Advocate, BRPL & BYPL
Shri Aditya Ajay, Advocate, BRPL & BYPL
Shri Rahul Kinra, Advocate, BRPL & BYPL
Shri Aashwyn Singh, Advocate, BRPL& BYPL
Shri Anupam Verma, BRPL& BYPL
Shri Sameer Singh, BYPL
Shri Raj Kumar Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO
Shri M. Sahoo, GRIDCO Limited
Shri Mahfooz Alam, GRIDCO Limited
Shri Shashwat Kumar, Advocate, BSPHCL
Shri Rahul Chouhan, Advocate, BSPHCL
Shri Amitanshu Saxena, Advocate, BSPHCL
Shri Vishal Sagar, Advocate, TPDDL
Shri Tanmay Jain, Advocate, TPDDL
Shri S. Vallinagagam, Advocate, TANGEDCO
Shri R. Alamely, TANGEDCO
Shri I. Sudhakar, TANGEDCO



Record of Proceedings

During the hearing, the learned counsel for the Petitioner circulated a note of arguments and made detailed oral submissions in these matters. At the request of the learned counsel, the Commission permitted the Petitioner to place on record the note of arguments.

2. The learned counsel for the Respondent, GRIDCO circulated note of arguments and made detailed oral submissions in the matter. The Respondents, BRPL & BYPL also circulated note of arguments and made detailed oral submissions in the matter. At the request of the learned counsels, the Commission permitted the Respondents to place on record the note of arguments. The learned counsel for the Respondents TANGEDCO, TPDDL and Bihar Discoms adopted the submissions made by the Respondents, GRIDCO and BRPL.

3. The Respondent, TPDDL however, prayed for time to file its reply in the matter, for which the learned counsel for the Petitioner sought time to file its rejoinder.

4. The learned counsel for the Respondent BRPL also sought permission to file its written submissions to the note of arguments of the Petitioner. The learned counsel for the Petitioner submitted that the Petitioner may also be permitted to file its response to the same, in case new facts/issues are raised by the Respondent.

5. The Commission permitted the Respondents TPDDL and BRPL to file their reply / written submissions (*as in para 3 & 4 above*) on or before **28.11.2022**, after serving copy to the Petitioner, who may, file its rejoinder/response (if any), to the same, by **12.12.2022**. No extension of time shall be granted for any reason whatsoever.

6. Subject to the above, the order in these petitions was reserved.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

